

**Central Administrative Tribunal  
Principal Bench  
New Delhi**

**OA No.675/2018  
MA No.731/2018**

This the 8<sup>th</sup> day of February, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. Uday Kumar Varma, Member (A)**

1. Smt. Jyoti Ghulini W/o Kamal Batra,  
R/o A-27, Swarn Singh Road,  
Adarsh Nagar, Delhi-110053.
2. Smt. Shalini Arora W/o Sumit Arora,  
R/o E-63, Bali Nagar,  
New Delhi-110015.
3. Smt. Ruchi Khanna W/o Shasank Mehra,  
R/o NP-45B, Maurya Enclave,  
Pitam Pura, Delhi-110034.
4. Shri Samsharva S/o Ram Chander,  
R/o C-Block, Arya Samaj Mandir,  
New Delhi-110015. .... Applicants

( By Mr. Atul Sharma, Advocate )

Versus

1. Deputy Secretary,  
Delhi Subordinate Services Selection Board (DSSSB),  
Government of NCT of Delhi,  
FC-18, Karkardooma Institutional Area,  
Delhi-110092.
2. Directorate of Education through Secretary,  
Government of NCT of Delhi,  
Old Secretariat, Delhi-110054. .... Respondents

**O R D E R**

**Justice Permod Kohli, Chairman :**

This OA has been filed seeking age relaxation for participation in the selection process for the posts of PGT Computer Science

(Female), PGT Home Science (Female) and PGT Sanskrit (Male) for which advertisement notice number 04/2017 dated 20.12.2017 was issued.

2. Admittedly, the last date for submission of applications was 31.01.2018. Number of candidates approached this Tribunal before the last date and they were allowed to participate in the said examination as an interim measure. This OA has been filed after the last date for making applications. This Tribunal cannot extend the time for making applications. In any case, in all cases the respondents were directed to accept hard copies of the applications provisionally under the directions of the Tribunal up to the last date of receipt of applications as notified in the advertisement. Since this OA itself has been filed after the last date of making applications, no directions can be issued in the OA. As a matter of fact, this OA is an abuse of the process of law and deserves to be dismissed.

3. No merit. OA is dismissed.

**( Uday Kumar Varma )**  
**Member (A)**

**( Justice Permod Kohli )**  
**Chairman**

/as/